

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**IA-74 OF 2013 IN**  
**DFR-112 OF 2013**

Dated : 5<sup>th</sup> April, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Tata Power Delhi Distribution Ltd.**

..... **Petitioner/  
Appellant(s)**

**Versus**

**NTPC Ltd. & Ors**

..... **Respondent(s)**

**Counsel for the Appellant(s): Mr. Gopal Jain**  
**Mr. Alok Shankar**

**Counsel for the Respondent(s): Mr. M.G. Ramachandran**  
**Ms. Swagatika Sahoo for NTPC**

**ORDER**

This is an application to condone the delay of 32 days in filing the Appeal as against the main order dated 12.10.2012. We have heard the counsel for the parties. Since there is sufficient cause shown in the application to condone the delay, the delay is condoned.

Registry is directed to number the Appeal. Post the matter for admission on **8.4.2013.**

**(Rakesh Nath)**  
**Technical Member**  
ak/vt

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**